

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

STARRED QUESTION NO:466  
ANSWERED ON:11.08.2014  
OPERATIONS OF PRIVATE AIRLINES  
Raghavan Shri M. K.

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the names of private airlines in the country operating flights on international routes along with the policy/guidelines/criteria laid for the purpose;
- (b) whether certain private airlines propose to expand their networks and have sought permission from the Government to operate flights to some more foreign destinations;
- (c) if so, the details of such operators which have sought permission during the last three years and the current year along with the action taken by the Government thereon;
- (d) whether the Government proposes to review the policy/guidelines for regulating operation of the Air India/private airlines outside the country; and
- (e) if so, the details thereof and the reasons therefor?

**Answer**

Minister of CIVIL AVIATION (Shri Ashok Gajapathi Raju Pusapati)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION () NO. 466 FOR ANSWER ON 11.08.2014 REGARDING OPERATIONS OF PRIVATE AIRLINES

(a): Private airlines in the country, namely Jet Airways, Spicejet and IndiGo are operating flights on international routes. As per guidelines any Indian air transport undertaking shall be eligible to apply for operation of international scheduled air transport services, if it is in possession of a valid permit for operation of scheduled air transport services; a minimum of five years` experience of continuous operation of domestic scheduled air transport services; and has at least twenty aircraft in its fleet.

(b) & (c): Expansion of network and seeking permission to operate flights to foreign destinations by Indian private airlines - Jet Airways, Spicejet and IndiGo is an ongoing process. However, granting of permission to operate flights to foreign destinations depends on requests received from designated carriers based on their commercial judgment and availability of bilateral rights. Statements showing country-wise/airlines-wise allocation of traffic rights to Indian scheduled carriers including private airlines for the last years and for the current year are at Annex - I and Annex - II respectively.

(d): No, Madam.

(e): Does not arise.